

19
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 545/99

Date of Order : 2.6.99

BETWEEN :

S.Narayana Swamy

.. Applicant.

AND

Union of India represented by

1. The Divisional Railway Manager
(Personnel), S.C.Railway,
Guntakal.

2. Head Master (Gaz.)
Railway High School (EM),
S.E.Railway, Guntakal.

.. Respondents.

— — —

Counsel for the Applicant

.. Mr.G.S.Rao

Counsel for the Respondents

.. Mr.D.F.Paul

— — —

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

— — —
O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

— — —

Mr.G.Sanyasi Rao, learned counsel for the applicant
and Mr.D.F.Paul, learned standing counsel for the respondents.

X

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.. 2 ..

2. The applicant in this OA was engaged as Waterman-cum-Sweeper paying an honorarium of Rs.150/- p.m. and that expenditure ~~was~~ has met from the PTA funds of the school as per the resolution passed in the Executive Committee of the P.T.A. on 9.10.90 as can be seen from the letter dated 10.12.90 Annexure-4 to the OA.

3. This OA is filed to regularise the services of the applicant in Group-D service in the Railway School.

4. The applicant ~~was~~ not paid from the revenue funds of the railways and he is not a government servant and moreover the amount of honorarium paid does not make him also a casual labour working under the railways. Hence this forum has no jurisdiction to deal with this case. The registry should return the papers back to the applicant for approaching the proper forum.

R
B.S. JAI PARAMESHWAR)
Member (Judl.)

2.6.99

R
(R.RANGARAJAN)
Member (Admn.)

Dated : 2nd June, 1999
(Dictated in Open Court)

sd

1ST AND 2ND COURT

COPY TO:-

1. THONJ

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

2. HHRP M(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

3. HSSP M(J)

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE CHAIRMAN

4. D.R. (A)

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

5. SPARE

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 26/99

ORDER / JUDGEMENT

MA./A./CP NO.

in
CA. NO. 545/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED

NO ORDER AS TO COSTS

Central Administrative Tribunal
HYDERABAD BENCH / DESPATCHED

SRR

18 JUN 1999

Hyderabad Hyd
HYDERABAD BENCH